

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 3446 - JK (LD) of 2025

DATED: - 25 - 03 - 2025

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

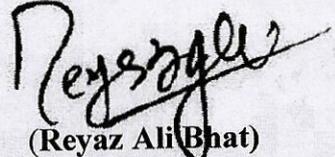
By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated: 25.03.2025

No:-LAW-OIC/03/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)
Assistant Legal Remembrancer



Annexure to the Government Order No. 3446 - JK (LD) of 2025 dated 25.03.2025.

S.No	Case Title	OIC
1	Case FIR No. 88/2024 of P/S Katra U/S 354(A)/509 IPC, 11/12 POCSO Act & 66-E/67-B(e) I.T Act titled UT of J&K Vs Bipan Jamwal @Vishal.	Sh Surinder Singh , SDPO Katra.
2	Case FIR No. 09/2021 U/S 8/20 NDPS Act P/S Crime Branch, Jammu (ANTF) titled Khalid Ahmed Khan Vs UT of J&K.	Sh. Tanveer Ahmed Jeelani DySP ANTF Jammu.
3	Case FIR No. 08/2021 U/S 8/15/29 NDPS Act, Police Station ANTF, Jammu titled Imtiyaz Hussain and another V/s UT of J&K	Sh Tanveer Ahmed Jeelani DySP ANTF Jammu.
4	Case FIR No. 174/2024 of P/S Nowabad, Jammu U/S 8/21/22/29 NDPS Act titled Ramzan Ali Vs UT of J&K.	Mrs Farha Nishat DySP Hqrs Jammu.
5	Case FIR No. 79/2021 U/S 8/15/20 NDPS Act P/S Satwari, Jammu titled Vinod Kumar Vs State.	Sh Sunil Jasrotia SDPO City South Jammu.
6	Case FIR No. 286/2021 of P/S Domana, Jammu U/S 8/21/22 NDPS Act titled Rohit Singh Vs UT of J&K.	Sh Mudassir Hussain, SDPO Domana.
7	FIR No. 21/2020 of P/S Crime Branch, Jammu (ANTF) U/S 8/20/29 NDPS Act titled Gurbaksh Singh Vs UT of J&K.	Sh. Tanveer Ahmed Jeelani, DySP ANTF Jammu.

Revised

Jm